

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 227/TT/2014

Date: 20.7.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission Tariff for assets under Line bays and reactor provision at Powergrid Sub-station associated with system strengthening for Western Region

Sir,

Please refer to your aforementioned petition and furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 17.8.2015:-

- i) Details of un-discharged liability as on COD corresponding to the elements and year-wise discharge of liabilities by payment & by reversal, duly certified by Auditors;
- ii) Treatment of other incomes as on COD;
- iii) A copy of the Investment Approval along with the apportionment of the same among the assets of project, duly certified by Company Secretary;
- iv) Whether entire amount pertaining to initial spares has been paid as on COD? If not, submit the year-wise details of payment made pertaining to initial spares;
- v) Details of the PLCC spares included in the initial spares pertaining to the sub-station, if any;

- vi) Year-wise and loan-wise computation of interest during construction on cash basis for the assets from the date of infusion of debt fund up to SCOD and from SCOD to actual COD. Whether entire amount pertaining to IDC has been paid prior to COD?
- vii) Supporting documents for date of drawl, interest rate applicable from time to time in case of floating rate of interest, interest payment date, repayment schedule and month-wise details of payment made in lieu of default in interest payment on loan, if any;
- viii) Whether entire amount of IEDC has been paid prior to COD? Month-wise details of IEDC paid on cash basis (i.e. from zero date to SCOD, from SCOD onwards on cash basis);
- ix) Form-4 A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for all the assets, indicating amount of capital liabilities (inclusive of un-discharged IDC and IEDC) in Gross Block;
- x) Form-4C, Form-5A, Form-5B, Form-9, Form-9A, Form-9B, Form-12, Form-12A, Form-13, Form-14 and Form-15; and
- xi) The working of effective Tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition. The details of Deferred Tax Liability and its treatment for the period 2014.

2. You are also requested to submit computation of IDC on cash basis in soft copy (excel format) in the registry of the Commission, by 17.8.2015.

Yours faithfully,

Sd/-
Dr. P.K. Sinha
Assistant Chief (Legal)